CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH, MUMBAI

R.P.No.21/2002 in QA.Nos.274,275 & 276/97

Dated this the 15th day of July 2002.

CORAM : Hon'ble Shri S.L.Jain, Member (J)
Hon'ble Smt.Shanta Shastry, Member (A)

Smt.Mangala Madhav Wadkhandkar & Ors.

... Applicants

VS.

Union of India & Anr.

...Respondents

TRIBUNAL'S ORDER

{Per : Shri S.L.Jain, Member (J)}

OA.NOS.274/97, 275/97 and 276/97 were decided by a common order dated 28.3.2002, copy of which was received by the applicant on 22.4.2002. The applicants have filed this Review Petition against the said order on 6.5.2002.

2. Briefly stated, OA.Nos.107/86, 106/86 and 108/86 were decided by this Bench vide common order dated 25.9.1991 with the direction as incorporated in para 2 in order dated 28.3.2002. Thereafter, the respondents filed SLP in the Apex Court which was decided vide order dated 14.8.1995. Thereafter, the applicants filed OA.Nos.274/97, 275/97 and 276/97. The grievance of the applicants was that their seniority after regularisation ought to have been fixed w.e.f. the date of decision of OA.Nos.106/86, 107/86 and 108/86 decided on 25.9.1991. The Tribunal after considering the contentions raised by the parties did not agree with the submissions of the learned counsel for the applicants. In addition to it, the Tribunal also dismissed the OAs. on the ground of non-joinder of necessary parties.

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- The said findings of the Tribunal are being questioned in this Review Petition. We have perused the grounds of review and we are of the considered opinion that the applicants intend to re-argue their case which was decided after hearing them. The order may be, as per the version of the applicants, not correct or erroneous but that cannot be a ground to reconsider the matter in review as there is no apparent error on the face of the record.
- 4. JT 2000 (7) SC 359 B.H.Prabhakar & Ors. vs. M.D.Karnataka State Coop.Apex Bank Ltd., it has been laid down that in Review nothing can be re-argued nor any new contention be raised. As such, in our considered view, the Review Petition filed by the applicants is nothing but abuse of process of the Tribunal. Review Petition deserves to be dismissed and is dismissed accordingly.

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(SMT.SHANTA SHASTRY)

MEMBER (A)

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MEMBER (J)

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order/Judgement despatched to Applicant/Respondent (s)